

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB) No.505/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company	SREI Infrastructure Finance Limited -Versus-Right Tower Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RATNANKO BANERJI, Sr. Adv. }  
 2. D. N. SHARMA, Adv. }  
 3. NEHA SOMANI, PCS }  
 { financial  
 creditor/  
 Applicant  
 Somani  
 15/1/2018

1) Pranik Gargi }  
 2) Abhishek Sekdar }  
 Advocate }  
 For  
 Corporate  
 Debtor  
 15-01-18

1. Mr. Rajesh Dutta, Adv. }  
 2. Mr. Kuldip Mallik, Adv. }  
 3. Ms. Rituparna Chatterjee, Adv. }  
 { For the  
 Intervenor  
 Rituparna  
 Chatterjee  
 15/1/18

**ORDER**

Ld. Counsel for the financial creditor, the corporate debtor and the Ld. Counsel representing the Intervenor is present.

Ld. Counsel representing the Intervenor submitted that in compliance of the order dated 02/01/2018 copy of the petition has not been served. Petitioner is directed to serve the copy of the petition, failing which the petition will be dismissed for non-compliance of the order, within 3 days from today.

Ld. Counsel for the petitioner has submitted that he has moved before the Hon'ble NCLAT against the Order dated 02/01/2018. Unless and until stay is granted by the Hon'ble NCLAT we will not stay the matter.

List it on 06/02/2018 for further order.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)